

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VENUS CONTROLS &
SWITCHGEAR PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Venus Controls & Switchgear Private Limited
2. Date of incorporation of corporate debtor	05 th July 1989
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31200WB1989PTC047170
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 32, Ezra Street North Side Police Station - Hare Street Kolkata 700001, WB
6. Insolvency commencement date in respect of corporate debtor	25 th November 2021 (Order received on 4 th December, 2021)
7. Estimated date of closure of insolvency resolution process	24 th May, 2022 (180 th day from the date of commencement of Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Aditya Vikram Varma IBBI/IPA-001/IP-P02031/2020-2021/13212
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 6B, Neelamber Building, 28 B Shakespeare Sarani Kolkata -700017 WB Email: adityavikramvarma@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6B, Neelamber Building, 28 B Shakespeare Sarani Kolkata -700017 WB Email: cirp.venuscontrol@gmail.com
11. Last date for submission of claims	18 th December 2021 (14 days from the date of receipt of order. CIRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable

13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

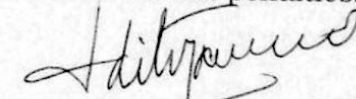
Notice is hereby given that the Hon'ble National Company Law Tribunal Kolkata Bench-I has ordered the commencement of a corporate insolvency resolution process of the Venus Controls & Switchgear Private Limited on 25th November, 2021 (Copy of order communicated to undersigned on 04th December, 2021).

The creditors of Venus Controls & Switchgear Private Limited are hereby called upon to submit their claims with proof on or before 18th December, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Aditya Vikram Varma
Interim Resolution Professional

Date: 05th December, 2021

Place: Kolkata

IBBI/IPA-001/IP-P02031/2020-2021/13212

Published on 5th December 2021 in
 1) Financial Express (All India Edition) English Daily
 2) Sukhabar (West Bengal Edition) Bangla Daily.